

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.252/2001 IN
O.A.1885/2000

New Delhi, this the 2nd day of July, 2001

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE SHRI S.A.T. RIZVI, MEMBER (ADMN)

Shri P.P.Singh
S/O Shri Ganesh Prasad Singh
Working as Technical Officer,
Aviation Research Centre,
C/O Director General of Security,
East Block-V, R.K. Puram,
New Delhi.

..Applicant

VERSUS

1. Union of India
(through its Cabinet Secretary)
Secretariat, South Block
New Delhi.
2. Director
Aviation Research Centre,
D.G. (S), Cabinet Secretariat,
East Block-V,
R.K. Puram, New Delhi-66.
3. Joint Director (T)
Aviation Research Centre,
D.G. (S), Cabinet Secretariat,
East Block-V,
R.K. Puram, New Delhi-66.
4. Assistant Director (C)
Aviation Research Centre,
D.G. (S), Cabinet Secretariat,
East Block-V,
R.K. Puram, New Delhi-66.
5. Shri S.C. Mahajan,
Assistant Director (T),
ARC, DG (S), Cabinet Secretariat,
East Block-V, R.K. Puram,
New Delhi.
6. Shri J.B.K.Moorty,
Assistant Director
ARC, P.O. Charbatia
Distt. Cuttack, Orissa
7. Shri V.S.Srivastava
Assistant Director
8. Shri S.K. Mishra
Assistant Director
Both working with Aviation
Research Centre
R.K. Puram, New Delhi.

(2)

9. Shri R.S. Khatri
Assistant Director
S.R.V. Motitiba,
Dalhousie, HP.
10. Shri H.H. Trivedi
Assistant Director,
Aviation Research Centre
R.K. Puram
New Delhi.

.. Respondents

O R D E R (By Circulation)

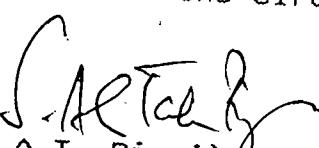
By Hon'ble Shri S.A.T. Rizvi, M (A):-

RA No. 252/2001 has been filed by the applicant for review of the order passed in OA-1885/2000 on 11.4.2001.

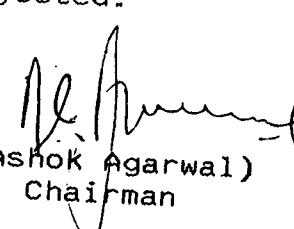
2. After going through the RA, we find that the review applicant has tried to re-argue the case by reagitating, by and large, the same issues which he had raised in OA-1885/2000. The points raised by him were considered at sufficient length while passing the aforesaid order.

3. After a careful consideration of the matter, we also do not find any error apparent on the face of the record nor do we find any other justification which may require review of our order under Order XLVII Rule 1 of the CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

4. In the circumstances, the RA is rejected.


(S.A.T. Rizvi)
Member (A)

/sunny/


(Ashok Agarwal)
Chairman